

RAJYA SABHA

Parliamentary Bulletin

PART - I

(TWO HUNDRED AND SEVENTIETH SESSION)

No. 5843]

THURSDAY, APRIL 16, 2026

Brief Record of the Proceedings of the Meeting of the Rajya Sabha held on the 16th April, 2026

11-00 a.m.

1. Oath or Affirmation

The following Members made and subscribed oath/affirmation and took their seats in the House:—

ASSAM

1. Shri Terash Gowalla
2. Shri Jogen Mohan
3. Shri Pramod Boro

BIHAR

4. Shri Nitin Nabin
5. Shri Upendra Kushwaha
6. Shri Ram Nath Thakur
7. Shri Shivesh Kumar

CHHATTISGARH

8. Shrimati Laxmi Verma
9. Shrimati Phulo Devi Netam

HARYANA

10. Shri Karamvir Singh Boudh
11. Shri Sanjay Bhatia

HIMACHAL PRADESH

12. Shri Anurag Sharma

MAHARASHTRA

13. Shri Vinod Shridhar Tawde

ODISHA

14. Shri Sujeet Kumar

TELANGANA

15. Dr. Abhishek Manu Singhvi
16. Shri Vem Narendar Reddy

11-27 a.m.

2. Obituary References

The Chairman made references to the passing away of —

1. Shrimati Mohsina Kidwai, (Member 30-06-2004 to 29-06-2010 and 30-06-2010 to 29-06-2016); and
2. Shrimati Asha Bhosle, renowned playback singer.

The House observed silence, all Members standing, as a mark of respect to the memory of the departed.

11-31 a.m.

3. Reference by the Chair

The Chairman made a reference to achieving of first criticality by India's 500 MW Prototype Fast Breeder Reactor at Kalpakkam in Tamil Nadu on 6th April 2026, marking a major step towards energy security, clean power, and a self-reliant nuclear future.

11-38 a.m.

4. Papers Laid on the Table

The following papers were laid on the Table: —

1. A copy each (in English and Hindi) of the following papers: -
 - (i) (a) Annual Report and Accounts of the Salar Jung Museum (SJM), Hyderabad, Telangana, for the year 2024-25, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Museum.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
 - (ii) (a) Annual Report and Accounts of the Indian Museum (IM), Kolkata, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Museum.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
 - (iii) (a) Annual Report of the Allahabad Museum (AM), Prayagraj, Uttar Pradesh, for the year 2024-25.
 - (b) Review by Government on the working of the above Museum.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

2. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce) issued under Sections 3 and 5 of the Foreign Trade (Development and Regulation) Act, 1992: -

- (1) S.O. 3522(E)., published in the Gazette of India dated the 30th July, 2025, amending the Notification No. 1/2024-25, dated the 20th January, 2025, along with a delay statement.
- (2) S.O. 3657(E)., published in the Gazette of India dated the 11th August, 2025, notifying the port restriction on import of certain goods from Bangladesh to India under ITC (HS), 2022 Schedule 1 (Import Policy), along with a delay statement.
- (3) S.O. 3806(E)., published in the Gazette of India dated the 20th August, 2025, amending Para 4.61 and Para 4.63 of FTP-2023, along with a delay statement.
- (4) S.O. 3874(E)., published in the Gazette of India dated the 25th August, 2025, amending Import Policy Condition of specific items covered under Chapter 48 of ITC HS, 2022, Schedule –I (Import Policy), along with a delay statement.
- (5) S.O. 3954(E)., published in the Gazette of India dated the 28th August, 2025, amending Minimum Export Price (MEP) on export of Honey, along with a delay statement.
- (6) S.O. 3966(E)., published in the Gazette of India dated the 29th August, 2025, amending Para 2.03(A) (i) (g) of the Foreign Trade Policy, 2023 laying down enabling provisions for import of inputs, that are subjected to mandatory Quality Control Orders (QCOs), by Advance Authorisation holders, EOU and SEZ, along with a delay statement.
- (7) S.O. 4100(E)., published in the Gazette of India dated the 10th September, 2025, amending Export Policy of Animal By-Products, along with a delay statement.
- (8) S.O. 4235(E)., published in the Gazette of India dated the 19th September, 2025, amending Import Policy Condition of ATS-8 covered under Chapter 29 of ITC HS, 2022, Schedule –I (Import Policy), along with a delay statement.
- (9) S.O. 4345(E)., published in the Gazette of India dated the 24th September, 2025, amending Notification No. 62/2015-20 dated the 22nd March, 2023, along with a delay statement.
- (10) S.O. 4357(E)., published in the Gazette of India dated the 24th September, 2025, amending Export Policy of Non-Basmati Rice under Chapter 10 of Schedule- II (Export Policy) of ITC (HS) 2022, along with a delay statement.
- (11) S.O. 4374(E)., published in the Gazette of India dated the 25th September, 2025, amending import policy of specific ITC (HS) codes under Chapter 71 of Schedule-I (Import Policy) of ITC (HS) 2022, along with a delay statement.

- (12) S.O. 4505(E)., published in the Gazette of India dated the 3rd October, 2025, amending Appendix-3 (List of SCOMET Items) of Schedule-II (Export Policy) of ITC(HS) 2022, along with a delay statement.
- (13) S.O. 4516(E)., published in the Gazette of India dated the 3rd October, 2025, amending Section (I) of the 'General Note to Export Policy', Schedule-II (Export Policy), ITC(HS) 2022, along with a delay statement.
- (14) S.O. 4517(E)., published in the Gazette of India dated the 3rd October, 2025, amending Export Policy of De-Oiled Rice Bran, along with a delay statement.
- (15) S.O. 4522(E)., published in the Gazette of India dated the 3rd October, 2025, amending Notification No. 62/2024-2025, dated the 10th March, 2025, along with a delay statement.
- (16) S.O. 4523(E)., published in the Gazette of India dated the 3rd October, 2025, notifying export of 100 MT of wheat seed (DWR-162) under ITC (HS) code 10019100 from University of Dharwad to Indonesia, along with a delay statement.
- (17) S.O. 4662(E)., published in the Gazette of India dated the 14th October, 2025, amending Import Policy Condition of Sulfadiazine API covered under Chapter 29 of ITC (HS), 2022, Schedule-I (Import Policy), along with a delay statement.
- (18) S.O. 4667(E)., published in the Gazette of India dated the 14th October, 2025, amending Export Policy of Meat and Meat products, along with a delay statement.
- (19) S.O. 4669(E)., published in the Gazette of India dated the 14th October, 2025, amending Import Policy Condition of specific items covered under Chapter 70, 73, 84 and 85 of ITC (HS) 2022, Schedule –I (Import Policy), along with a delay statement.
- (20) S.O. 4699(E)., published in the Gazette of India dated the 16th October, 2025, amending Import policy and policy condition of Areca Nuts falling under ITC (HS) Code 08028090 and 20081991 of Chapter-20 of ITC (HS), 2022, Schedule-I (Import Policy), along with a delay statement.
- (21) S.O. 4700(E)., published in the Gazette of India dated the 16th October, 2025, syncing of ITC (HS), 2022- Schedule-1 (Import Policy) with Finance Act 2025 (No. 07 of 2025) dated 29.03.2025, along with a delay statement.
- (22) S.O. 4701(E)., published in the Gazette of India dated the 16th October, 2025, amending Import Policy Condition of specific ITC (HS) Codes of Chapter 29 and 38 of ITC (HS), 2022- Schedule-1 (Import Policy), along with a delay statement.
- (23) S.O. 4928(E)., published in the Gazette of India dated the 29th October, 2025, amending Import Policy Condition of Synthetic Knitted Fabrics Covered under Chapter 60 of the ITC (HS), 2022, along with a delay statement.
- (24) S.O. 5032(E)., published in the Gazette of India dated the 6th November, 2025, amending Export Policy of Red Sanders (*Pterocarpus santalinus*), along with a delay statement.

- (25) S.O. 5248 (E)., published in the Gazette of India dated the 18th November, 2025, amending Import Policy of ITC HS 71131921 covered under Chapter 71 of ITC (HS) 2022, Schedule –I (Import Policy), along with a delay statement.
- (26) S.O. 5742(E)., published in the Gazette of India dated the 11th December, 2025, amending Para 4.63 of FTP-2023, along with a delay statement.
- (27) S.O. 5890(E)., published in the Gazette of India dated the 18th December, 2025, amending Import Policy Condition of Specific items covered under Chapter 29 of ITC (HS) 2022, Schedule-I (Import Policy), along with a delay statement.
- (28) S.O. 6094(E)., published in the Gazette of India dated the 30th December, 2025, allowing Export of 50,000 MT of Organic Sugar per financial year.
- (29) S.O. 6(E)., published in the Gazette of India dated the 1st January, 2026, extending the validity of the existing Minimum Export Price condition of Natural Honey under ITC (HS) code 04090000 of Schedule-II (Export Policy).
- (30) S.O. 113(E)., published in the Gazette of India dated the 7th January, 2026, amending Import Policy & Policy Condition of Low Ash Metallurgical Coke under Chapter 27 of ITC (HS), 2022, Schedule-I (Import Policy).
- (31) S.O. 173(E)., published in the Gazette of India dated the 13th January, 2026, amending Import Policy & Policy Condition of Low Ash Metallurgical Coke under Chapter 27 of ITC (HS), 2022, Schedule-I (Import Policy).

3. A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. S.O. 4499(E)., published in the Gazette of India dated the 1st October, 2025, extending RoDTEP Scheme for DTA Units beyond 30.09.2025 and Applicability to DTA/AA/SEZ/EOU Exports till 31.03.2026, issued under Section 5 of the Foreign Trade (Development and Regulation) Act, 1992, along with a delay statement.

4. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda: -

- (1) G.S.R. 941(E)., published in the Gazette of India dated the 31st December, 2025 notifying the Sea Cargo Manifest and Transshipment (Fifth Amendment) Regulations, 2025.
- (2) G.S.R. 81(E)., published in the Gazette of India dated the 1st February, 2026, notifying the Deferred Payment of Import Duty (Amendment) Rules, 2026.
- (3) G.S.R. 90(E)., published in the Gazette of India dated the 1st February, 2026, notifying the Baggage Rules, 2026.
- (4) S.O. 463(E)., published in the Gazette of India dated the 1st February, 2026, notifying the Customs Baggage (Declaration and Processing) Regulations, 2026.
- (5) G.S.R. 224(E)., published in the Gazette of India dated the 30th March, 2026, amending the Principal Notification No. G.S.R. 780(E), dated the 30th June, 2017.

- (6) G.S.R. 238(E), published in the Gazette of India dated the 31st March, 2026, amending the Principal Notification No. G.S.R. 328(E), dated the 30th April, 2022.
 - (7) G.S.R. 239(E), published in the Gazette of India dated the 31st March, 2026, amending the Principal Notification No. G.S.R. 241(E), dated the 31st March, 2021.
5. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 159(E), published in the Gazette of India dated the 6th March, 2026, amending the Principal Notification No. G.S.R. 1004(E), dated the 8th October, 2018, under Section 24 of the Union Territory Goods and Services Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memorandum.
6. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 258(E), published in the Gazette of India dated the 8th April, 2026, amending the Principal Notification No. G.S.R. 913(E), dated the 22nd December, 2023, under sub-section (7) Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memorandum.
7. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) Section 38 of the Central Excise Act, 1944, along with Explanatory Memoranda: -
- (1) G.S.R. 272(E), published in the Gazette of India dated the 11th April, 2026, amending the Eighth Schedule to the Finance Act, 2002 to increase the tariff rate of Special Additional Excise Duty applicable to High Speed Diesel oil.
 - (2) G.S.R. 273(E), published in the Gazette of India dated the 11th April, 2026, amending the Sixth Schedule to the Finance Act, 2018 to increase the tariff rate of Road and Infrastructure Cess applicable to High Speed Diesel oil.
 - (3) G.S.R. 274(E), published in the Gazette of India dated the 11th April, 2026, amending the Principal Notification No. G.S.R. 205(E), dated the 26th March, 2026.
 - (4) G.S.R. 275(E), published in the Gazette of India dated the 11th April, 2026, amending the Principal Notification No. G.S.R. 207(E), dated the 26th March, 2026.
 - (5) G.S.R. 276(E), published in the Gazette of India dated the 11th April, 2026, amending the Principal Notification No. G.S.R. 210(E), dated the 26th March, 2026.
8. A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. S.O. 492(E), published in the Gazette of India dated the 3rd February, 2026, notifying the Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2026, issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914.
9. A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947, along with delay statements: -

- (1) 11-1/2022-INC, published in the Gazette of India dated the 5th December, 2023, notifying the Indian Nursing Council (Post Basic Diploma in Paediatric Specialty Nursing - Residency Program) Regulations, 2023.
- (2) 11-1/2022-INC, published in the Gazette of India dated the 5th December, 2023, notifying the Indian Nursing Council (Nurse Practitioner in Emergency and Trauma Care – Postgraduate Residency Program) Regulations, 2022.
- (3) 11-1/2022-INC(i)., published in the Gazette of India dated the 6th March, 2024, notifying the Indian Nursing Council {Nurse Practitioner in Midwifery (NPM) Educator Program}, Regulations, 2023.
- (4) 11-1/2022-INC(ii)., published in the Gazette of India dated the 6th March, 2024, notifying the Indian Nursing Council {Nurse Practitioner in Mental Health/Psychiatric Nursing (NPMH) - Postgraduate Residency Program} Regulations, 2023.

10. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 47 and Section 48 of the National Commission for Allied and Healthcare Professions (NCAHP) Act, 2021: -

- (a) Annual Report and Accounts of the National Commission for Allied and Healthcare Profession, (NCAHP), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Commission.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

11-39 a.m.

5. Panel of Vice-Chairpersons

The Chairman announced that the Panel of Vice-Chairpersons had been re-constituted *w.e.f.* 15th April, 2026 with the following Members:—

1. Dr. Dinesh Sharma;
2. Shrimati S. Phangnon Konyak;
3. Shri M. Thambi Durai;
4. Dr. Sasmit Patra;
5. Shrimati Phulo Devi Netam; and
6. Shri Ghanshyam Tiwari.

11-40 a.m.

The House adjourned till 11-00 a.m. on Friday, the 17th April, 2026.

P. C. MODY,
Secretary-General